

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1854  
ANSWERED ON:23.08.2012  
REGISTERED COMPANIES QUESTION  
Vijayan Shri A.K.S.

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether Government has enumerated or identified such registered companies which are inactive, dormant and have been in such mode for at least last ten years;
- (b) if so, the details thereof;
- (c) whether it is a fact that many promoters want to de-register these inactive companies to save themselves from perennial troubles;
- (d) if so, the manner in which Government would simplify the exit procedures to delete un-needed companies;
- (e) the number of such inactive companies identified in the country, State-wise, particularly in Tamil Nadu; and
- (f) the steps proposed to simplify the entire policy?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N.SINGH)

(a) to (f):- Yes Madam, list of such dormant companies as on 20.08.2012 including the State of Tamil Nadu is placed at Annexure-A. The Ministry of Corporate Affairs has launched "Fast Track Exit Mode" w.e.f. 03.07.2011 to provide an opportunity for defunct companies under Section 560 of the Companies Act, 1956 for getting their names struck off from register of companies.